CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

New Delhi: this the /8 day of MAY ,2001.

HON'BLE MR.S.R.ADICE, VICE CHAIRMAN(A).

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

Syender Singh,

S/o Sh.Sri Chand,

R/o Vill Dayalpur,

Tehsil: Ballabgarh,

Distt.Faridabad,

Haryana

0A - 1208/2001

....Applicant

(By Advocate: Shri Anil Singhal)

Versus

1. Govt. of NCT of Delhi, through Commissioner of Police, Police Head Quarters, IP Estate, New Delhi.

- 2. Addl. Commissioner of Police (Traffic),

 Police Head quarters,

 I.P.Estate,

 New Delhi.
- SBS Tyagi,
 Dy.Commissioner of Police(Traffic) VIP,
 Police Head quarters,
 IP Estate,
 New Delhi

ORDER

S.R.Adige, VC(A).

Applicant impugns respondents' order dated

11.1.2001 (Annexure-A1) and seeks a direction to keep
the DE initiated vide aforesaid impugned orders in
abeyance during the pendency of the criminal case said to
have been initiated against him, lest it prejudice his
defence in the criminal case.

2. We have heard applicant's counsel Shri Singhal, who when asked by us to furnish the copy of the charge sheet in the criminal case was unable to do so



3. Applicant's defence in criminal case can be said to arise only when a charge sheet is submitted by the investigating authorities in the criminal case, and the criminal case is ripe for trial.

The present OA is therefore clearly premature at this stage and is therefore dismissed in limine, without prejudice to applicant to agitate his grievance afresh in accordance with law, if and when a charge sheet is actually filed in the criminal case.

(DR.A. VEDAVALLI Member (3)

(S.R.ADIGE) VICE CHAIRMAN (A)

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